

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI CH. VIDYASAGAR RAO): (a) and (b) Delhi Police launched prosecution proceedings in 374 cases connected with offences committed during 1984 riots, of which 24 cases are pending trial.

Rangnath Mishra Commission on 1984 Riots

860. SHRI KULDIP NAYYAR: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the then Prime Minister in 1990, had repeatedly announced that special courts would be set up for trial of persons accused in the 1984 riots; if so, whether it has been possible to set up two or three courts exclusively for the trial of riot cases on a day to day basis; and

(b) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI CH. VIDYASAGAR RAO): (a) and (b) Three Special Courts were set-up in Delhi in 1990 for the disposal of 1984 riot cases. However, only two Special Courts, presided over by the same Judge, functioned during the years from 1991 to 1995 to exclusively handle such cases. Later from 1996 till date, one Court each has been functioning in Karkardooma Courts and Patiala House Courts for disposal of 1984 riot cases along with other cases.

Extraction of Zinc Near Ajmer

†861. SHRI ONKAR SINGH LAKHAWAT: Will the Minister of MINES AND MINERALS be pleased to state:

(a) by when the work for extraction of Zinc in Ghooghra Bhunabia near Ajmer and other nearby areas would be started; and

(b) the details regarding progress made so far in the process of extraction of said Zinc deposits?

THE MINISTER OF STATE IN THE MINISTRY OF MINES AND MINERALS (PROF. RITA VERMA): (a) and (b) For exploitation of lead-zinc deposits in Ghughra, Bhunabay District Ajmer, the Mining Lease was granted by the State Government of

†Original notice of the Question was received in Hindi.

Rajasthan to Hindustan Zinc Ltd. (HZL), a public sector undertaking of Department of Mines. However, the State Government of Rajasthan revoked the said Mining Lease. HZL has filed a Revision Application against revocation orders of the State Government before the Central Tribunal. Thus, the matter is subjudice and the decision on exploitation of the deposit will depend on the orders of the Tribunal on the Revision Application. In Kayar area, however, drilling work is being carried out for techno-economic feasibility study, which is likely to be completed by March 2002.

Strike notice by workers of Singareni Collieries

862. DR. ALLADI P. RAJKUMAR:

SHRI C. RAMACHANDRAIAH:

Will the Minister of State for MINES AND MINERALS be pleased to state:

(a) whether workers union of the Singareni Collieries gave notice of strike from 6th December, 1999.

(b) if so, the details of their demands:

(c) whether non-implementation of Sixth wage board has resulted in strike notice; and

(d) the steps taken to negotiate and settle the matter amicably?

THE MINISTER OF STATE IN THE MINISTRY OF MINES AND MINERALS (PROF. RITA VERMA): (a) and (b) Yes, Sir. The Singareni Collieries Staff & Workers Union has given a notice for one day token strike on 06.12.1999 through out the Company.

The demands raised by the Union are as under:—

I. National Coal Wage Agreement-VI should be finalised on priority basis;

II. Management should not implement seven day week with staggering playdays;

III. All the dismissed workmen should be reappointed.

IV. Management should take immediate steps for opening new mines in Singareni Collieries Co. Limited (SCCL.).